

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

PETITION NO. 75/2008

Subject: Misc. petition for determination of tariff for 400 kV D/C Bongaigaon-Malda transmission line under Kathalguri Transmission System for 2004-09 period in view of the judgment of Appellate Tribunal for Electricity dated 5.2.2008 in Appeal No. 106 of 2007 directing the Commission to re-determine the transmission tariff w.e.f. 1.4.2000 for Bongaigaon-Malda inter-regional line between ER and NER on the basis of approved revised cost estimate of Kathalguri Transmission System.

Date of hearing : 23.9.2008

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : Bihar State Electricity Board & Others

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member, and
Shri S.Jayaraman, Member

Parties present : Shri M.G.Ramchandran, Advocate
Ms. Swapna Seshadri, Advocate
Shri U.K.Tyagi, PGCIL
Shri M.M.Mondal, PGCIL
Shri H.M.Sharma, ASEB
Shri R.B.Sharma, Advocate, BSEB

The application has been made by Power Grid Corporation of India Limited (hereinafter referred to as "the applicant") for re-determination of tariff for 400 kV D/C Bongaigaon-Malda transmission line, in terms of the Appellate Tribunal for Electricity's judgment dated 5.2.2008 in Appeal No.106/2007.

2. Application was heard on admission.
3. Application was admitted.

4. The petitioner has already served copy of the application on the respondents, who may file their replies to the application by 30.10.2008 with an advance copy to the petitioner. The petitioner was directed to file its rejoinder, if any, latest by 20.11.2008.

5. List for hearing thereafter.

Sd/-
(K.S.Dhingra)
Chief (Legal)